

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.31
C.P.(CAA) No.14/BB/2022

IN THE MATTER OF:

M/s. SKF Boilers and Driers Pvt. Ltd. ... Petitioner
v.
...

Order under Sections 230-232 of Companies Act, 2013

Order delivered on: 28.03.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri K. Dushyantha Kumar
For the ROC/RD : Ms. Priyanka S. Bhat

ORDER

1. Heard the learned Counsel for the parties.
2. The learned Counsel for the Petitioner is directed to file response to the common report filed by the ROC & RD within two weeks, after service on the ROC. The I.T. Dept. is directed to file their report within two weeks, after service on the Respondent. The Petitioner shall file response, if any, to the report of I.T. Dept. thereafter.
3. List the matter on **25.04.2023.**

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Puja

Sd/-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)